

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3685 of 2020

Udesh Kumar Saw @ Udesh Kumar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate

For the State : Mr. Suraj Verma, A.P.P.

Order No. 02

Dated 07th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 165 of 2019 arising out of Sadar Pipra Tand P.S. Case No. 26 of 2018 corresponding to G.R. No. 1611 of 2018, pending before the Court of learned Additional Sessions Judge-IX, Palamau at Daltonganj.

The prayer for bail of this petitioner was earlier rejected by this Court in B.A. No. 433 of 2019 at this stage.

Learned senior counsel submits that although charge was framed but no witness has been examined. He has further stated that the petitioner has been implicated in this case on the confessional statement of the co-accused. However, such issue has already been considered earlier while rejecting the prayer for bail of the petitioner in B.A. No. 433 of 2019. Therefore, it does not appear to be fresh ground for reconsideration of the prayer for bail of the petitioner.

Accordingly, I am not inclined to grant bail to the petitioner. The prayer for bail made by the petitioner is hereby rejected with the direction to the learned trial court to expedite the trial once the situation normalizes.

(RONGON MUKHOPADHYAY,J.)